HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE TWENTIETH DAY OF JUNE
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND

THE HONOURABLE SMT JUSTICE RENUKA YARA

I.A.NO.1 OF 2025
IN/AND

WRIT PETITION NO: 37141 OF 2022

Between:

Clean Solar Power (Chitradurga) Private Limited, Local Office at 43/19, SBH Colony, Allipur, Zaheerabad, Medak, And at Plot No. 201, First Floor, Okhla Industrial Estate Phase - III, New Delhi - 110020 Represented by its Authorised Signatory, Mr. Abhishek Gupta, S/o Dhruw Narayan aged about 35 years.

.....PETITIONER

AND

1. The State of Telangana, Represented by its Commissioner of Commercial Taxes. C.T Complex, Nampally, Hyderabad-500 001. India.
2. The Commissioner, Office of the Principal Commissioner of Central Goods and Services Tax, Hyderabad GST Commissionerate IInd Floor, GST Bhavan, Basheerbagh, Hyderabad Telangana 500004.
3. The Joint Commissioner of State Tax Siddipet Circle, Nizamabad Division, Telangana.
4. The Assistant Commissioner of State Tax Siddipet Circle, Nizamabad Division, Telangana.
5. The Energy Department, Represented by its Special Chief Secretary Vidyut Soudha, Khairathabad, Hyderabad-500 082.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass an order or orders or writ one more particularly in the nature of

Writ of Mandamus and direct the Respondents No. 1- 4 to refund the SGST amounting to Rs. 1,98,95,950/- and Rs.77,24,585/- during the relevant period as per Clause 11(k) of Solar Power Policy, 2015.

I.A.NO:1 OF 2022

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to consider the representations of the Petitioners and pass appropriate Orders in accordance with Clause 11 (k) Solar Power Policy, 2015 pending disposal of the above writ petition.

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to allow the Petitioner to withdraw the present Writ Petition No. 37141 of 2022, with liberty to avail appropriate remedies in law.

Counsel for the Petitioner : Ms. AKSHADA JAIN, LEARNED COUNSEL REPRESENTING SRI T.P.S.HARSHA

Counsel for the Respondents : SRI SWAROOP OORILLA, LEARNED SPECIAL GP FOR COMMERCIAL TAX

The Court made the following COMMON ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

I.A.No.1 OF 2025
IN/AND
WRIT PETITION No.37141 of 2022

COMMON ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Ms. Akshada Jain, learned counsel representing, Sri T.P.S. Harsha, learned counsel for the petitioner, submits that the cause in the Writ Petition no longer survives and the same has rendered infructuous. Accordingly, I.A.No.1 of 2025 is filed seeking permission to withdraw the Writ Petition with liberty to avail appropriate remedies available under law.

2. In view of aforesaid, I.A.No.1 of 2025 is **allowed**. Consequently, the Writ Petition is **dismissed as withdrawn** with the liberty prayed for. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-N.CHANDRA SEKHAR RAO
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Commissioner of Commercial Taxes, C.T Complex, Nampally, State of Telangana at Hyderabad-500 001. India.
2. The Commissioner, Office of the Principal Commissioner of Central Goods and Services Tax, Hyderabad GST Commissionerate IInd Floor, GST Bhavan, Basheerbagh, Hyderabad Telangana 500004.
3. The Joint Commissioner of State Tax Siddipet Circle, Nizamabad Division, Telangana.
4. The Assistant Commissioner of State Tax Siddipet Circle, Nizamabad Division, Telangana.
5. The Special Chief Secretary, Energy Department, Vidyut Soudha, Khairathabad, Hyderabad-500 082.
6. One CC to SRI SWAROOP OORILLA, LEARNED SPECIAL GP FOR COMMERCIAL TAX, Advocate (OPUC)
7. One CC to SRI T.P.S.HARSHA, Advocate [OPUC]
8. Two CD Copies

HIGH COURT

DATED:20/06/2025



COMMON ORDER

I.A.NO.1 OF 2025
IN/AND
WP.No.37141 of 2022

I.A. IS ALLOWED

AND DISMISSING THE W.P

AS WITHDRAWN WITHOUT COSTS.

10 M.T
25/6/25